

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
* JAIPUR

Date of decision: 10-1-96

OP No. 148/95 (CA No. 671/94)

Trilok Mishra

.. Petitioner

VERSUS

M.Ravindra and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

.. Mr. Shiv Kumar

For the Respondents

.. Mr. Manish Bhandari

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Trilok Mishra has filed this contempt petition under section 17 of the Administrative Tribunals Act, 1985, on the ground that the respondents by not deciding the representation of the applicant within the time granted by this Tribunal in CA No. 671/94 decided on 11-1-95, have committed contempt of court.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents.

3. The respondents have stated that the representations of the petitioner dated 2-9-94 and 19-4-95 were received by them on 6-9-94 and 20-4-95 respectively and these were disposed of by a speaking order passed on 6-11-95 at Ann.R1. The petitioner was promoted to the post of WTM Grade-I scale Rs. 1320-2040 (RF) and posted at Jalandhari vide an order dated 14/17-10-94 but he had given refusal to the promotion to the post of WTM Grade-I. The petitioner was, therefore, debarred for promotion for one year vide letter dated 5-4-95 w.e.f. 22-12-94 as per extant rules. In these circumstances, no contempt is made out against the respondents.

4. This contempt petition is, therefore, dismissed.

Notices issued are discharged.

(O.P.Sharma)

Member (A)

Gopal Krishna
(Gopal Krishna)

Vice Chairman